NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2010

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Mr. Harsh Merchant

V/s.

M/s. Shah Imaging Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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2.	Makes h St. Chandenshir	Adv for les pondent	9

ORDER T.C.P. No. 83/397-398/CLB/MB/MAH/2010

- The Learned Representative of both the sides are present.
- From the side of the Petitioner the Learned Representative is present and again seeking adjournment.
- 3. It is objected from the side of the Respondent and stated that on several occasions in the past adjournments were sought and granted due to which the Respondent is adversely affected because of an Interim stay in favour of the Petitioner.
- Under thee circumstances the Petitioner is granted adjournment as a last chance to represent this Petition, otherwise the stay granted shall be vacated. Adjourned to 20.12.2017.

Sd/-M.K. Shrawat Member (Judicial)

16.11.2017

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